

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 121 of 2020

IN THE MATTER OF:

Radhika Mehra

...Appellant

Vs.

Vaayu Infrastructure LLP & Anr.

...Respondents

Present: For Appellant: - Mr. Amit Sibal, Senior Advocate with Mr. Alok Dhir, Ms. Varsha Banerjee and Ms. Rekha, Advocates.

O R D E R

23.01.2020— Learned counsel for the Appellant prays and is allowed to file petition for condonation of delay explaining the reasons for exclusion of the period under Section 14 of the Limitation Act, 1963 by 27th January, 2020.

Post the case 'for admission (fresh case)' on 29th January, 2020 before the 1st Bench along with Company Appeal (AT) (Insolvency) Nos. 1069-1070 of 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Shreesha Merla)
Member(Technical)

Ar/RR